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प्रो॰ एस॰ नूखल हसन : जनाववाला, दिल्ली युनिवसिंटी के बारे में ग्रगर मान-नीय सदस्य पूछना चाहते हैं तो नोटिस देवें, में बड़ी खुशी से जवाब दूंगा। जहां तक मेरी राय का सवाल है, सन 65 में भी मैं इस राय का था कि पुलिस को बुलाना चाहिए। यह कहना कि पुलिस को जब वायलेंस हो रही है तब भी न बुलाया जाय, यह राय मैंने 65 में भी नहीं दी थी।

## ASSISTANCE TO EDUCATIONAL INSTITUTIONS

•765. SHRI O. P. TYAGI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government propose to take a decision not to give financial assistance to educational institutions, established on the basis of religion, caste or religious denomination in view of their policy of secularism;

(b) whether Government also propose to impose a legal ban on the admission of students in all the aided educational institutions on the basis of the caste, religion and religious denomination; and

(c) if not, what are the reasons there for?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIAL WELFARE AND IN THE DEPART-MENT OF CULTURE (SHRI D. P. YADAV): (a) No, Sir. Under Article 30(1) of the Constitution, all minorities whether based on religion or language, shall have its right to establish and administer educational institutions of their choice. Under clause (2) of the same Article, the State shall not, in granting aid to educational institutions, discriminate against any educational institution on the ground that it is under the management of a minority.

(b) and (c) Under Article 29(2) of the Constitution, no citizen can be denied admission into any educational institution aided by the State on ground of religion, race, caste, language or any of them. In view of this, the question of Government's

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imposing any legal ban for the purpose on the educational institutions does not arise.

श्री ओम प्रकाश त्यागी: अध्यक्ष महोदय, श्रभी मंत्री जी ने एक बात कही कि हर माइनारिटी को अधिकार है अपने इंस्टीट्युशन चलाने का। यह बात प्रश्न में नहीं है, माइनारिटी, मेजारिटी का सवाल नहीं है। मैंने प्रश्न यह किया कि हमारे देश की धर्मनिरपेक्षता की नीति है उसको दुष्टि में रखते हुए क्या ऐसी कोई भी शिक्षा संस्थाएं हैं जिनमें इस वात के लिए प्रयत्न किया गया है कि जो राष्ट्र निर्माण का मूलाधार है उसमें किसी प्रकार की साम्प्रदायिकता, जातिवाद और प्रान्तवाद की भावना न हो ? यह मैंने प्रश्न पूछा था। मैं यह जानना चाहता हूं कि इस प्रकार की कितनी संस्थाएं हैं जो जातिवाद या धर्म के आधार पर चलती हैं ग्रीर जिनको सरकार सहायता दे रही है श्रापनी श्रोर से, मैं उनकी संख्या जानना चाहता हं पहले।

PROF. S. NURUL HASAN: Sir, 1 would need specific notice for that.

MR. DEPUTY CHAIRMAN: He needs notice for that.

श्री ओम प्रकाश त्यागी: श्रध्यक्ष महोदय, मैं दूसरा प्रश्न यह करना चाहुंगा कि जो शिक्षा संस्थाएं जातिवाद ग्रौर धर्म के ग्राधार पर चलाई जाती हैं श्रौर जहां प्रवेश ग्रभी भी जातिवाद और धर्म के ग्राधार पर हो रहा है उन संस्थाओं को ग्रापने क्या ऐसा कोई निर्देश दिया या प्रेरणा दी कि ग्राप अपने इस उद्देश्य को बदलें, राष्ट्र की धर्मनिरपेक्षता की धारा में ग्राएं या आपने कोई ऐसी ग्रवधि निह्चित की है कि इस अवधि में ग्राप ग्रपने नाम में, ग्राधार में परिवर्तन करके राष्ट्र धर्मनिरपेक्षता की धारा में अपने को ले जाएं?

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PROF. S. NURUL HASAN: Sir, we have made a statement that the Constitution is very specific on the point that 'no citizen can be denied admission into any educational institution aided by the State on ground o£ religion, race, caste, language or any of them'. II any specific case is brought to the notice of the Government, I have no doubt that we will ap-proach the State Government concerned to deal with it and it it has something to do with the Central Government, the Central Government would certainly look into it.

DR. K. MATHEW KURIAN: The hon. Minister's reply indicates that no particular preferences can be giverf to religious or other minorities in terms of admission. 1 would like to know from the hon. Minister if that is so, how is it that under the Central Government Ministry of Education's blessings the Kerala Government recently made an agreement with the private managers in Kerala particularly of colleges whereby certain proportion of seats in the institutions are reserved for the religious community of the managers and secondly in view of the fact that while it is necessary to give protection to minorities and facilities for them to have institutions of their choice, is it really necessary that the Government should give pub-lit funds to such institutions and in view of this will the Government consider changing the Constitution to protect minorities' rights to have institutions of their choice but without public funds?

PROF. S. NURUL HASAN: Sir, the question of changing the Constitution, 1 am afraid, is a very wide one and unless there is strong public opinion in the country that the Constitution should be changed I would not personally like to commit the Government to taking any specific step. So far as Kerala State is concerned, if I had had notice of this I would have gone into this matter in some detail but from my general recollection-and I am subject lo correction-as far as I can recall the Directive Principle is that the State shall make every effort lo look after the economic and educational interests of the weaker sections of the community in particular the Scheduled Castes and Scheduled Tribes. So far as Scheduled Castes and Scheduled lribes are concerned Parliament has a lot

of authority and so far as the other weaker sections are concerned that is a matter for the States.

DR. K. MATHEW KURIAN: Religious groups of the managers; have they the right to ha\c reservations for their own religious groups in schools and other institutions?

PROF. S. NURUL HASAN: I will just explain the point. It is for the State Government to declare what are the other backward groups. Now if my memory stands me in good stead—again I am subject lo correction—I think the Supreme Court has ruled that merely belonging to a community 01 caste cannot be the sole criterion of backwardness; it lias to be coupled with some social or economic factor also and I presume—I cannot make a definite statement—that the action that has been taken by Kerala Government must have been under reservation for other backward classes.

SHRI K. P. SUBRAMANIA MENON: May I know from the Government whether it has come to the notice of the Government that while the Constitution provides that there should be. no discrimination on the basis of caste etc., there are a large number of schools run by private'agencies aided by the State in which poorer people, especially Scheduled Castes and Scheduled Tribes are denied admission in practice, if not in theory, and whether the Government will look into this matter especial-1\ in States like Gujarat, Andhra etc.?

PROF. S. NURUL HASAN: I will be very glad to look into any such case if any specific case is brought to my notice.

SHRI K. P. SUBRAMANIA MENON: It is very common.

डा० भाई महावीर : क्या मैं जान सकता हूं कि माइनारिटी रन इंस्टीट्यूशन्स की परिभाषा क्या है। जिस संस्था को माइनारिटी संस्था कहा जाता है उस में बच्चों की या उस में पढ़ो वाले छात्रों की तादाद उस कम्यूनिटी की हो या उस में पढ़ाने वाले अध्यापकों की ज्यादा तादाद उस कम्यनिटी की

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हो या उस को चलाने वाले लोग उस कम्युनिटी के ज्यादा हों तब वह माइनारिटी इंस्टीट्यूशन बनता है? मैं यह जानना चाहता हूं कि किस आधार पर यह तय किया जाता है कि कोई इंस्टीट्यूशन माइनारिटी इस्टीट्यूशन है यदि कोई फर्क नहीं है वहां एडमीजन के लिए और किसी को आप रोक नहीं सकते उस में एडमीशन लेने के लिए तो इस तरह की परिभाषा का क्या उपयोग है और क्यों किसी इंस्टीट्यूशन को भाइनारिटी इंस्टी-ट्यूशन का नाम दिया जाय।

प्रो॰ एस॰ नुरुख हसनः मैं इस मामले में केवल अपनी याददास्त पर जा रहा हूं क्योंकि मेरे पास स्पेसिफिक रूलिंग सुप्रीम कोर्ट की माइनारिटीज के बारे में नहीं है, लेकिन सुप्रीम कोर्ट ने यह निर्णय किया है कि जो चलाने वाले हैं उन इंस्टीट्यूशन्स के अगर वह माइनारिटी से ताल्लूक रखते हैं तो वह माइनारिटी इंस्टीट्यूशन है चाहे वहां पढ़ने वाले या पढ़ाने वालों की अक्सरियत किसी दूसरी कम्यूनिटी की ही क्यों न हो, लेकिन चलाने वालों को अक्सियार दिया है उस को चलाने का, टु इस्टैबलिंश एंड एडमिनिस्टर शाफ दियर च्यायस । इस के ऊपर ही सुप्रीम कोर्ट ने जोर दिया है।

राजघाट पर शहीद मीनार \*766 श्री बल्तोपन्त ठॅगड़ी : डा॰ भाई सहावीर : † श्री मान सिंह वर्सा : श्री जगदम्बी प्रसाद यादव : श्री जगदम्बी प्रसाद यादव : श्री वीरेन्द्र कुमार सखलेचा : श्री रत्तन लाल जन : श्री ओम प्रकाश त्यागी :

क्या निर्माण और आवास तथा स्वास्थ्य और परिवार नियोजन मंत्री यह वताने की कृपा करेंगे कि:

(क) क्या यह सच है कि इस वर्ष 15 अगस्त को राजधाट के समीप देश के सभी बहीदों की स्मृति में कान्तिकारियों ढारा एक बहीद मीनार खड़ी की गयी थी जिसे बाद में पुलिस ने रात्रि के अंधेरे में हटा दिया था; और

(ख) यदि हां, तो इस संबंध में सरकार की क्या प्रतिकिया है और सरकार द्वारा शहीद मीनार के निर्माण में क्या सहयोग दिये जाने का विचार है?

## **jSIIAhIn MINAR AT RAJGHAT** SHRI D. THENGARI: DR. BHAI MAHAVIR : SHRI MAN SINGH VARMA: SHRI J. P. YADAV: SHRI V. K. SAKHLECHA: SHRI RATTAN LAL JAIN: SHRI O. P. TYAGI:

Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that a "Shahid Miliar" was raised in memory of all the

ol the nation near Raj Ghat on the 15ih August this year by revolutionaries which was later on removed by the Police thi same night under cover of dark-ness; and

(b) if so, what is the reaction of Govern ment in this regard, and what co-operation is proposed to be extended by Government in the raising of a "Shahid Minar"?]

निर्माण और आवास मंत्री (श्री उमा शंकर दीक्षित): (क) 15 अगस्त, 1972 को कान्तिकारियों ढारा राजघाट के समीप ऐसी कोई मीनार या अन्य कोई संरचना खड़ी नहीं की गई थी। तथापि, 14-8-72 को कुछ लोगों ढारा गान्धी समाधि तथा जान्ति वन के वीच रिंग रोड के निकट सड़क के किनारे संगलरमर के 35 स्तैव रखे गए थे। पुलिस ढारा बम्बई पुलिस सधिनियम की धारा 112/117 के अन्तर्गत यातायात के चलने में बाघा उत्पन्न करने के कारण एक मामला दर्ज किया गया था। इस मामले में एक व्यक्ति को बन्दी

fThe question was actually asked on the floor of the House by Dr. Bhai Mahavir. % [] English translation.